

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA 2050/2001  
MA 1718/2001

New Delhi, this the 14th day of August, 2001

Hon'ble Shri Govindan S. Tampli, Member (A)

1. Budh Sain  
S/o Shri Hari Das  
R/o E-275, East Kidwai Nagar  
New Delhi - 23.

2. Sunil Kumar Das.

3. Shankar Prasad Mohanty

4. Joginder Singh

5. Kuldeep Singh

6. Anil Kumar

7. Atin Sharma

All C/o Budh Sain, S/o Hari Das  
R/o E-275, East Kidwai Nagar  
New Delhi -23.

...Applicants.

(By Advocate Dr. Surat Singh)

Y.E.R.S.U.S

1. Union of India : Through

Secretary  
Ministry of Finance  
Department of Revenue  
New Delhi.

2. The Registrar  
Customs, Excise & Gold (Control)  
Appellate Tribunal, West Block No.2,  
R.K.Puram, New Delhi.

...Respondents

(None present)

Q.R.D.E.R (ORAL)

By Hon'ble Shri Govindan S. Tampli

In this application, the applicants are assailing a letter dated 9-8-2001 addressed by the Joint Secretary, Ministry of Finance, Deptt. of Revenue to Member (J) and Head of the Department of C.E.G.A.T. with reference to grant of temporary status of daily wagers. Interestingly, this is not an

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order issued to any of the applicants and the learned counsel is not able to show as to how a confidential letter addressed by the Ministry to C.E.G.A.T. has been produced by him as the impugned order in this case. Even if any reference is made about the applicants in the said letter unless and until a copy is made out to them officially or any action is taken by the recipient of the letter in pursuance of this communication, it cannot be stated that the applicants are in any manner aggrieved. \_\_\_\_\_ persons to come before this Tribunal in this OA.

2. In the circumstances, this application is not maintainable in terms of section 19 of the Administrative Tribunals Act.

3. Dr. Surat Singh, learned counsel at this stage points out that he would like to withdraw the OA with liberty to file a fresh OA when any order is issued by which the individuals concerned will be aggrieved, enabling them to come before the Tribunal.

4. Noting the above, the OA is dismissed as withdrawn with liberty as requested for. No costs.

(GOVINDAN S. TAMPI)  
MEMBER (A)

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